

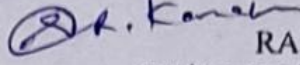
**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PRITDIP IMPEX (INDIA) PRIVATE LIMITED OPERATING IN TRADING**  
**INDUSTRIAL RAW MATERIALS AT A/11 MAYUR APARTMENTS DADA BHAI**  
**CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA**  
**INDIA**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	<b>PRITDIP IMPEX (INDIA) PRIVATE LIMITED- U51420MH2004PTC149345</b>
2. Address of the registered office	A/11 MAYUR APARTMENTS DADA BHAI CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA INDIA
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	A/11 MAYUR APARTMENTS DADA BHAI CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<a href="mailto:cirp.piipl@gmail.com">cirp.piipl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<a href="mailto:cirp.piipl@gmail.com">cirp.piipl@gmail.com</a>
10. Last date for receipt of expression of interest	13.07.2024 (15 days from invitation of Expression of Interest)
11. Date of issue of provisional list of prospective resolution applicants	On or before 23.07.2024
12. Last date for submission of objections to provisional list	28.07.2024
13. Date of issue of final list of prospective resolution applicants	07.08.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.07.2024

*Dr. Kanak*

15	Last date for submission of resolution plans	30.08.2024
16	Process emailed to submit EOI	<a href="mailto:cirp.piipl@gmail.com">cirp.piipl@gmail.com</a>



RAJESH RAMESH KAMATH  
IBBI/IPA-001/IP-P-01606/2019 -2020/12481

Resolution Professional

PRITDIP IMPEX (INDIA) PRIVATE LIMITED

undergoing Corporate Insolvency Resolution Process

Registered Add:- 301 A WING GREEN GAGAN NEAR  
LOKHANDWALA, AKURLI ROAD KANDIVALI EAST,  
MUMBAI SUBURBAN, MAHARASHTRA, 400101

**Correspondence Add:-** SHOP 76, WHISPERING  
PALMS SHOPPING CENTER, LOKHANDWALA,  
AKURLI ROAD, KANDIVALI EAST, MUMBAI:-  
400101

Date:- 27/06/2024

Email:-

Place:- Mumbai

[iprrkamath@gmail.com](mailto:iprrkamath@gmail.com); [cirp.piipl@gmail.com](mailto:cirp.piipl@gmail.com)

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Guidelines for ethical use of anonymous samples issued



**Shikha Sinha**  
New Delhi

The IUP-led National Democratic Alliance (NDA) secured its first victory in the newly-elected Lok Sabha as speaker for a second term. The Congress party has stated that it is prepared to push for an election if the post of Deputy Speaker is not given to the Opposition.

Juniper Green Energy secures two renewable PPAs

**New Delhi:** Juniper Green Energy has signed power purchase agreements for renewable energy projects in Gujarat and Rajasthan. They have secured an agreement with Gujarat Ujjan Nigam Ltd for a standalone 90 MW wind project, expected to generate 293 million units of electricity annually. They also signed a PPA with the Solar Energy Corporation of India for a 150 MW wind-solar hybrid power project.

# Om Birla reassumes charge as Lok Sabha Speaker

**ONE FOR THE RECORD.** A third-time member of Parliament, Birla is the sixth speaker to be elected for a second term

**Shikha Sinha**  
New Delhi



**SECOND INNINGS.** Prime Minister Narendra Modi and Leader of Opposition Rahul Gandhi exchange a handshake as they accompany newly elected Lok Sabha speaker Om Birla to the Chair, in New Delhi on Wednesday.

The IUP-led National Democratic Alliance (NDA) secured its first victory in the newly-elected Lok Sabha as speaker for a second term. The Congress party has stated that it is prepared to push for an election if the post of Deputy Speaker is not given to the Opposition.

Birla, an MP from Kota (Rajasthan) for the third time, is the sixth speaker to be elected for a second term. Prime Minister Narendra Modi and other IUP leaders moved 13 members, while three motions were moved for Congress nominee K Suresh.

**SPEAKER REINSTATED**

Confronting him on his first term on behalf of the entire house, Modi lauded Birla as

the PM expressed confidence that he will continue to create new benchmarks. Modi pointed out to a 20-year period when those elected Speaker either did not contest elections or did not win an election after their appointment, and said it is Birla, who has scripted history by returning as Speaker after emerging victorious again.

The Prime Minister noted the previous Lok Sabha needed up to 97 per cent productivity highest in 25 years, and that Birla ensured the House functioned even during the Covid period and maintained its dignity and decorum.

In his congratulatory speech, Gandhi said the Opposition wanted the House to function "ethically and well" and added that it was very important that Congress values of India were crushed and freedom of expression was strangled, Birla said.

These were the times when opposition leaders were jailed, the entire nation was turned into a prison. The then dictatorial government had put several restrictions on the media and there was restraint on the autonomy of judiciary, Birla said. The speaker urged members to observe silence for a while and later adjourned the proceedings for the day.

operation happens with trust. "The Opposition would like to assist you in your work," he said.

Samajwadi Party Chief Akhilesh Yadav and TMC leader Sudip Bandhopadhyay expressed their hopes for the preservation of the dignity of the House and fair treatment of the Opposition.

TMC leader Sudip Bandhopadhyay said the suspension of MPs in the 17th Lok Sabha was "not desired". "It is my firm belief and so far as Parliamentarian democratic practice is concerned, the House belongs to the Opposition. This attitude needs to be adopted by the ruling party," he said.

Rahul Gandhi extended his gratitude to Mallikarjun Kharge for appointing him to the role, stating that together they will raise the voice of every Indian in Parliament, protect the Consti-

## Rahul Gandhi recognised as Leader of Opposition

Lok Sabha Speaker Om Birla on Wednesday recognised Congress leader and MP from Ra Bareilly Rahul Gandhi as Leader of Opposition (LoP) in the Lok Sabha. Gandhi will have the status at par with a Union Cabinet Minister in the order of protocol.

Recognition under under Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, will be effective from June 9. The notification of recognition was issued after the Congress Parliamentary Party recommended Gandhi's name as Leader of Opposition in the Lok Sabha.

recognised as LoP. Since, no party has required number during 2014-19, so no LoP was recognised.

Gandhi, who earlier in the day joined Prime Minister Narendra Modi and Parliamentary Affairs Minister Kiren Rijju in escorting the newly-elected Birla to the speaker's chair, thanked Congress president Mallikarjun Kharge for his appointment to the role. "I thank Congress president (Kharge) and all the Congress leaders and Babbar Sher Karyakartas from across the country for their ever-whispering support and warm wishes. Together, we will raise the voice of every Indian in Parliament, protect our Constitution, and hold the NDA (National Democratic Alliance) government accountable for their actions," Gandhi said.

## Speaker's resolution on emergency draws Opposition ire

**Shikha Sinha**  
New Delhi

Lok Sabha Speaker Om Birla's first move concerning the Emergency on Wednesday triggered protests from the Opposition. After the House got adjourned, Ministers along with other MPs assembled in the gate of the new Parliament Building with placards condemning Emergency and raised slogan against the Congress.

Meanwhile, Prime Minister Narendra Modi has endorsed Birla's resolution. In a social media post, Modi said, "I am glad that the Honourable Speaker strongly condemned

the Emergency, highlighted the excesses committed during that time and also mentioned the manner in which democracy was strangled. It was also a wonderful gesture to stand in silence in honour of all those who suffered during those days."

Further, he said that the Emergency was imposed 50 years ago, but it is important for today's youth to know about it because it remains a fitting example of what happens when the Constitution is trampled over, public opinion is stifled and institutions are destroyed. The happenings during the Emergency exemplified what a dictatorship looks like. Earlier, as soon as all

the congratulatory and acceptance speeches got over, Birla read out a resolution condemning the imposition of Emergency and termed the decision by then Prime Minister Indira Gandhi as an attack on the Constitution. His reference to the Emergency saw a face-off between the government and the Opposition in the first Session of the lower house.

**CONTROVERSIAL DAY 1**

"This House strongly condemns the decision to impose Emergency in 1975. We appreciate the determination of all those people who opposed the Emergency, fought and fulfilled the responsibility of pro-

tecting India's democracy," Birla said amid vociferous protests by Opposition parties. Opposition MPs, mainly from the Congress, were on their feet, raising slogans against the resolution in the Emergency.

"June 25, 1975 will always be known as a black chapter in the history of India. On this day, then Prime Minister Indira Gandhi imposed Emergency in the country and attacked the Constitution made by Babasaheb Ambedkar," the Speaker said. Further he said India was known all over the world as the mother of democracy.

"Democratic values and debate have always been sup-

ported in India. Democratic values have always been protected, they have always been encouraged," Indira Gandhi imposed dictatorship on such an India. The democratic values of India were crushed and freedom of expression was strangled," Birla said.

These were the times when opposition leaders were jailed, the entire nation was turned into a prison. The then dictatorial government had put several restrictions on the media and there was restraint on the autonomy of judiciary, Birla said. The speaker urged members to observe silence for a while and later adjourned the proceedings for the day.

## SUMMER SPLASH



**REFRESHING DIVE.** Boys jump from a boat into the water for some respite from the scorching heat in Nadia, West Bengal, on Wednesday.

## CBI arrests Kejriwal, gets 3-day custody

**Our Bureau**  
New Delhi



Delhi CM Arvind Kejriwal

The Central Bureau of Investigation (CBI) on Wednesday arrested Delhi Chief Minister Arvind Kejriwal a day after questioning him in Tihar jail in the caste policy case. The agency was given three-day custody of Kejriwal by session Judge Anoop Kumar on Wednesday in the caste case.

The CBI's arrest comes on a day when the Supreme Court was to hear Kejriwal's bail application in the same case probed by the Enforcement Directorate. AAP Campaigner Kejriwal, however, withdrew his petition from the Supreme Court challenging a stay Delhi High Court ordered on Tuesday on grant of bail by the trial court, following his arrest in March this year in the same case probed by the Enforcement Directorate.

concluding the investigation in the liquor policy case, in which the deaths have already filed four charge sheets against 17 accused persons. The CBI is also investigating Delhi's former Advocate General, where he was produced in compliance of a production warrant issued against him by the session bench Judge Anoop Kumar.

agreed to only three days, and asked the agency to produce the Delhi CM on Saturday.

**THE NEWS 'SENSATION'** Kejriwal told the court, "I am being shown in the media, citing CBI sources, that I have put the entire blame on Manish Saxena in a statement. I have not given any statement that Saxena is guilty or innocent else is guilty. I have said Saxena is innocent, AAP is innocent, I am innocent." "The entire plan is to defame us in front of the media. Files record that all these have been run in media through CBI sources," he stressed.

He also charged the CBI with trying to sensationalise the case. "It needs to be clarified. This will be the top headline in all the newspapers. They aim to sensationalise the case," the AAP leader said. However, the CBI countered the allegations and said they argued the case on facts and evidence.

To that, the judge said that the media picks up one line and "it is very difficult to control" them.

Kejriwal, meanwhile, was brought out of the courtroom to nearby Ahlbad's room for tea and biscuits after his sugar level dropped. Kejriwal's wife Sania Kejriwal, AAP leader Saroj Singh and Dipi Pandey were present in the court.

During the hearing in the Roosa Avenue Court, Kejriwal's lawyers said CBI's move to arrest the Delhi CM at this point showed the "most biased manner" in which the agency acted. Senior Advocate Vikram Chaudhary questioned the CBI decision on the grounds that it had already acquitted Kejriwal for nine hours in April last year.

The Agency clarified that it was not obligated to inform Kejriwal before starting an investigation. The CBI counsel asserted that their responsibility is to inform the court about the need for custody.

## Tamil Nadu Govt passes resolution urging Centre to conduct immediate caste census

**Our Bureau**  
Chennai



The Chief Minister MK Stalin

Tamil Nadu Legislative Assembly unanimously adopted a resolution urging the Centre to conduct a caste census.

Moving the resolution, Chief Minister MK Stalin said, "This House considers that caste-based population census is crucial to formulate policies in order to ensure equal rights and equal opportunities in education, economy and employment to every citizen of India."

"This House, therefore, unanimously urge the Centre to immediately commence the census work, which is due from the year 2021, along with the caste-based population this time," he said. After the resolution was passed in the Assembly, Stalin also

wrote a letter to Prime Minister Narendra Modi to inter-race caste-based census with the national decadal census.

"As a developing country, I consider that fruits of development must reach all sections of the society, particularly the most marginalised. For framing policies and targeting specific interventions for the socio-economic development of the underprivileged, census data has always

been the basis. In a country like India, the social inequalities, the mobility of various communities across the economic levels. As Caste has historically been a key determinant of the prospects of social progress in our society, it is crucial that caste-based socio-economic census data is made available in public domain," the letter said.

**'LEGAL VALIDITY'**

"Further, when Laws and Acts are enacted on the basis of verifiable socio-economic indicators drawn from decadal Census Report, it gets legal validity. However, no contemporary data is available since the last caste census which

was conducted in India in 1931. The need for quantifiable data relating to socio-economic and educational status of various castes, communities, and tribes of the entire population of the State has been emphasised in several of the judgments of the Supreme Court for classification of Backward Classes and Most Backward Classes.

Considering all of the above, the Tamil Nadu Legislative Assembly passed a unanimous Resolution urging the Union Government to integrate caste-based census with the national decadal census and to commence the census operations immediately," the letter said.

## Mumbai, Bengaluru drive office leasing in H1; Chennai, Pune, Delhi see dips

**Our Bureau**  
Mumbai

The first half of 2014 saw office leasing of 28.4 million sq ft, driven by demand mainly in Mumbai and Bengaluru, buoying hopes that the year could end with leasing rising to 30 million sq ft for the third year in a row.

The two cities accounted for over half of the total leasing activity in the major cities, driven by occupiers from western such as IBS, Technology and Engineering & Manufacturing, a report by Colliers said.

However, during the quarter Chennai, Delhi-NCR and Pune saw a dip in leasing ranging from 39-41 per cent, while in the half year, the declines were in the range 17 to 31 per cent, indicating demand is not uniform across the country.

The leasing in the half year was 19 per cent higher from year ago, the report by Colliers showed. In the June quarter, which will end on the weekend, leasing was close to 16 m sq ft across the top six cities, up 8 per cent year-on-year (y-o-y).

In the half year as well as in the second quarter, Bengaluru was the leader with leasing of 8.8 m sq ft and 4.8 m sq ft with robust growth of 33 per cent and 41 per cent.

**KEY PLAYERS**

The highest growth was seen in Mumbai, where leasing more than doubled in the quarter and first half. After a prolonged phase of steady demand, Mumbai has seen a significant 3.5 m sq ft of leasing during the quarter, twice the levels as compared to Q2 2013, the Colliers report said, adding, "This is mainly attributable to strong de-

mand from newly completed office supply during the quarter."

"The demand for quality office spaces continues to surge, reflecting the confidence of occupiers and investors alike. Anticipated raising of global financial headwinds and continued resilience in domestic economy augurs well for sustained growth in India's office market," said Arpit Mehrotra, Managing Director, Office services, India.

The additions to supply in the first half come in each two cities - Hyderabad and Mumbai, while all other cities saw a steep decline. Mumbai saw the maximum surge in office supply.

## Apple supplier Foxconn India's hiring practices under Centre's lens

**Our Bureau**  
New Delhi

Union Labour Ministry on Wednesday announced that it has requested a detailed report from the Tamil Nadu Government regarding the reported bias in hiring practices of Apple supplier Foxconn India as its main phone assembly plant in Tamil Nadu.

This came a day after several media reports surfaced that Foxconn India, a key manufacturer of Apple devices, had systematically excluded married women from job opportunities as it phoned assembly plant in Sengamthurai.

"Ministry of Labour and Employment has taken notice of certain media reports claiming that married women are not being allowed to work at Foxconn India Apple phone plant. In light of these reports, the Ministry

has requested a detailed report from the Tamil Nadu Government," an official release said.

The Union Labour Ministry highlighted that Section 3 of the Equal Remuneration Act, 1976, before the report has been sought from the State government, to be made while recruiting men and women workers.

"As the State government is the appropriate authority for the enforcement and administration of the provisions of this Act, hence the report has been sought from the State government," the release added.

At the same time, the office of Regional Chief Labour Commissioner has also been directed to furnish the factual report to the Ministry of Labour & Employment, it said.

Foxconn's restriction on hiring married women is not adequate. It may be based on the perception that married women could have higher absenteeism and face post-marriage issues such as pregnancy and child care, a Reuters investigation report said.

direct investments into India and sustain India's status as the fastest growing large economy in the world.

businessline

**FORM 9**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
PRIVATISATION OF  
MIDWEST INDIA (INDIAN PRIVATE) LIMITED  
... [Detailed form content including sections for ALL INDIA PARTICIPANTS, FORM 9, and TO ADVERTISE PLEASE CONTACT]

Dr. Sankar

